

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No.348/252(1)/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.08.2018**

Name of the Company: Nareshbhai Purshottambhai Antala & Anr.
(Siddharth Remedies Pvt. Ltd.)
V/s.
Registrar of Companies, Gujarat.

Section of the Companies Act: Section 252 (1) of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

1.	PANKAJ MODI	ADV		P.K. Modi
----	-------------	-----	--	-----------

2. **ORDER**

Advocate Mr. Pankaj Modi is present for the Appellant.

The Appellant is directed to issue a notice of the date of hearing along with copy of the petition to the central Government through the ROC, and to file proof of service.

The Registry is directed to issue a notice to the jurisdictional Commissioner of the Income Tax department/ Authorities through its Nodal Officer/Office in respect of the present appeal in order to invite their response. The Appellant is also directed to take steps upon the Income Tax Department/ Authorities to invite their response and to file proof of service.

The ROC to file its objections within 15 days from the service of notice by serving an advance copy to the appellant.

The Appellant is directed to file a supplementary affidavit with regard to the income tax return since incorporation of the company till date and clarifying further its position with regard to a shell company and on unusual transaction made, if any, during the demonetisation period.

List the matter on 26.09.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 29th day of August, 2018


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL